

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-101
IB-178/ND/2024

IN THE MATTER OF:

AWAS 36698 Ireland Limited

.....Applicant

Vs.

Spicejet Limited

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 18.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Pramod Nair, Sr. Adv., Mr. Sahil Tagotia,
Mr. Sumit Chatterjee, Advs.

For the Respondent : Mr. Krishnendu Datta, Sr. Adv., Mr. Sanjay Gupta,
Ms. Sharmistha Ghosh, Mr. Shawaiz Nisar, Ms.
Niharika, Advs.

ORDER

This is a petition filed under Section 9 of IBC, 2016. Heard the submissions made by the Ld. Sr. Counsel on behalf of the Petitioner. Ld. Sr. Counsel Mr. Krishnendu Datta appears on behalf of the Corporate Debtor on the basis of advance notice and raised the issue of maintainability of the petition under Section 9 of the IBC, 2016. Ld. Counsel on behalf of the Corporate Debtor is present and accepts notice on behalf of the Corporate Debtor for filing their reply and appearance. Reply be filed within a period of

two weeks and one week thereafter for rejoinder by the Petitioner, if any. The issue of maintainability will be considered later on. List the matter on **30.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)